

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 65/MP/2020

Subject : Petition seeking declaration that HSD is an alternative fuel in terms of Article 1.1.27 of the PPA and refund the unauthorised deductions of Rs. 96,68,92,198/- made by the Respondents from the bills payable to the Petitioner.

Petitioner : Reliance Infrastructure Limited (RIL)

Respondents : Central Power Distribution Company of Andhra Pradesh Limited and 3 Ors.

Petition No. 455/MP/2019

Subject : Petition under Section 79 of the Electricity Act, 2003 read with the other applicable provisions of the Electricity Act, 2003 as amended from time to time as regards the unauthorised deductions made by the Respondents from the bills payable to the Petitioner.

Petitioner : Reliance Infrastructure Limited (RIL)

Respondents : Central Power Distribution Company of Andhra Pradesh Limited and 4 Ors

Date of Hearing : 6.8.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Parties present : Shri Buddy Ranganadhan, Advocate, RIL
Shri Hasan Murtaza, Advocate, RIL
Ms. Swapna Seshadri, Advocate, AP and Telangana Discoms
Shri Damodar Solanki, Advocate, AP and Telangana Discoms
Shri Milind Nigudkar, SEIL
Shri Pankaj Kapoor, SEIL

Record of Proceedings

The matters were heard through video conferencing.



2. At the outset, learned counsel for the Respondents, Andhra Pradesh and Telangana Discoms submitted that in original Petitions, the Petitioner had impleaded the four Discoms of undivided State of Andhra Pradesh as party to the present Petitions. Consequent to the bifurcation of the State of Andhra Pradesh, two Discoms designated for the State of Telangana were re-named as Southern Power Distribution Company of Telangana Limited and Northern Power Distribution Company of Telangana Limited (collectively referred to as 'the Telangana Discoms'). Therefore, the Petitioner is required to implead the Telangana Discoms as party to the present Petitions. Learned counsel requested to list another similar Transfer Petition i.e O.P. No. 60/2013 filed by the AP Discoms against the Petitioner along with present Petitions.

3. Considering the request of learned counsel for the Respondents, the Commission directed the Petitioner to implead AP and Telangana Discoms as party to the Petitions and to file revised memo of parties immediately. The Respondents were directed to file their replies, by 20.8.2020 with advance copy to the Petitioner who may file rejoinder thereof on or before 5.9.2020. The due date of filing of reply and rejoinder should be strictly complied with.

4. The Petitions shall be listed for hearing along with Transfer Petition (O.P. No.60/2013) after registration in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

